

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3286
ANSWERED ON:13.12.2012
WORKING HOURS UNDER MGNREGS
Karunakaran Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the timing of working hours under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) at present;
- (b) whether the Government proposes to change the working hours time according to the convenience of women workers;and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to(c): Para 8 of Schedule-I of MGNREGA stipulates provisions regarding working hours under the Act. The existing provision in this regard is as under:

8 (1) The Schedule of rates of wages for various unskilled labourers shall be so fixed that an adult person working for nine hours would normally earn a wage equal to the wage rate.

(2) The working days of a adult worker shall be so arranged that inclusive of intervals of rest, if any, it shall not spread over more than twelve hours on any day`.

A clarification was also issued that nine hours of work would include a period of one hour of rest. There is no proposal for either increase or decrease in number of working hours and flexibility for adjusting working hours in a day is already provided under the above section.